

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 130 of 2002.

this the 6th day of May 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Trigunand Misra, S/o Sri Kailash Misra, R/o Village
Bijapur Jhangtor, District Deoria, at present TCM III,
North Eastern Railway Mau, District Mau.

Applicant.

By Advocate: Sri R.J. Shahi.

Versus.

1. Union of India through General Manager, N.E.R., Gorakhpur.
2. Divisional Railway Manager (Karmic), Varanasi.
3. Divisional Railway Manager/Signal and Telecommunication, N.E.R., Varanasi.
4. Divisional Signal & Telecommunication Engineer (CTC) Gorakhpur.
5. Asstt. Signal & Telecommunication Engineer, Mau Junction, Mau.

Respondents.

By Advocate : Sri K.P. Singh.

O R D E R (ORAL)

By means of this O.A., the applicant seeks the following reliefs:

(i) By an appropriate order or direction the respondents may be directed to add the increment to the salary of applicant for year 1988 to 1990 and pay the arrears of the same of the applicant.

(ii) By an appropriate order or direction the respondents may be directed to grant earned leave for the period of 18.9.89 to 18.1.93 (123 days).

(iii) By an appropriate order or direction the respondents may be directed to provide the applicant with uniform and uniform allowance, Khalasi (helper) free passes.

(iv) By an appropriate order or direction the respondents may be directed to allot the P.F. Number

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and transfer the P.F. amount from Savastipur to Varanasi Division.

(v) By an appropriate order or direction the respondents may be directed to transfer the applicant to Gorakhpur Telephone Exchange.

(vi) By an appropriate order or direction the respondents may be directed to promote the applicant in accordance with the years of service put in by the applicant."

2. It is obvious that the applicant has prayed the several relieves in the present O.A. and the same is hit by Rule 10 of the CAT (Procedure) Rules 1987. However, the learned counsel for the applicant has urged that he may be permitted to file a detailed representation before the competent authority for the ^{R. S. Chaturvedi} relieves claimed in the O.A. and directions may be issued for its disposal.

3. The O.A. is accordingly disposed of finally with the direction to the applicant to file a detailed representation before the competent authority namely D.R.M.(P) for his grievances mentioned in the present O.A., which will be considered and ^{disposed of by} passed a reasoned and speaking order within a period of four months from the date of receipt of such representation. There shall be no order as to costs.

R. S. Chaturvedi

MEMBER (J)

GIRISH/-